

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

**CCP 46/2018
In
O.A. No. 60/2017**

This, the 17th day of August, 2021

**HON'BLE MS. JASMINE AHMED, MEMBER (J)
HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

1. Ram Bux Singh, son of Shri Shyam Bihari Singh, resident of Village- Dutt Nagar, Bargoan, Gonda.
2. Ishwar Deen son of Shri Ram Das, resident of Village- Dutt Nagar, Bargoan, Gonda.
3. Raj Bahadur, son of Sri Badloo Singh, resident of Village- Dulari, post-Umri, Begumganj, District Gonda.
4. Smt. Krishna Devi, aged about 58 years, widow of Late Ram Anuj, son of Sri Bindeshwari, Village- Dutt Nagar, Bargoan, Gonda.
5. Deena Nath Singh, son of Gaya Prasad Singh, resident of Village- Dutt Nagar, Bargoan, Gonda.

...Applicants

By Advocate : Shri Mayankar Singh

Vs.

1. Sri Vijay Laxmi Kaushik Divisional Railway Manager, Northern Eastern Railways, Lucknow.
2. Sri Manoj Kumar Pandey, Senior Divisional Personnel Officer, Northern Eastern Railways, Lucknow.

....Respondents

By Advocate: Shri Rajendra Singh.

ORDER(ORAL)

BY HON'BLE MS. JASMINE AHMED, MEMBER (J)

Learned counsel for the respondents states that as per the order of this Tribunal the services of the applicants were regularised from the date their juniors have been regularised. He further states that three employees, who have been retired from services, have also been issued PPOs. As regards, remaining three employees, who are serving have been given the opportunity of promotion to pass Trade test in first attempt as per Railway Rules, but they could not pass the trade test.

2. Accordingly, we feel that the respondents have no fault for accommodating the applicants herein. Hence, the order of this Tribunal has been substantially complied with by the respondents. If the applicants are still aggrieved they may approach this Tribunal by filing fresh OA.

3. Accordingly, CCP is dismissed. Notices issued to the respondents stand discharged.

(A. MUKHOPADHAYA)
MEMBER (A)

(MS. JASMINE AHMED)
MEMBER (J)

JNS